

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Service Tax Appeal No. 89206 of 2018**

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-110-2017-18 dated 23/10/2017 passed by the Commissioner (Appeals), CGST, & Customs, Goa)

**M/s Ahiliabai Sardesai**

.....Appellant

301 Lotus Court ST Inez Junction  
M O Road Panaji, GOA

VERSUS

**Commissioner of Customs, Goa**

.....Respondent

Null ICE House...EDC Complex,  
Panaji...North Goa-403001

**APPEARANCE:**

Shri Tejal Patil, Advocate for the Appellant  
Shri S.B. Mane, Asst. Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/86664 / 2019**

Date of Hearing: 04/09/2019

Date of Decision: 04/09/2019

**AJAY SHARMA:**

Learned Counsel for the Appellant prayed that she wants to withdraw this Appeal in order to avail the benefit under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. The prayer by the learned Counsel is accepted. The Appeal is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

**(Ajay Sharma)  
Member (Judicial)**